

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 459 of 2004

Jabalpur, this the 18th day of June, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mehan, Judicial Member

Raj Kumar Pandey (Retired) Stereman
(MES) (Retired from the office of the
Garrison Engineer, Saugar) resident of
House No. 1205, Vijay Nagar, (infront
of H.B. College) Jabalpur M.P.

APPLICANT

(By Advocate - Shri J.P. Pandey)

VERSUS

1. Union of India, through the Secretary, Ministry of Defence, Government of India, New Delhi. 2111001
2. Chief Engineer, Engineers Branch, H/Q Central Command, Lucknow Cantt.2 Lucknow(UP)
3. Commander Works Engineer(CWE) H/Qr.Jabalpur Cantt., Jabalpur
4. Commander Works Engineer(CWE) H/Q Bhopal(M.P.)
5. Garrison Engineer, Saugar, Saugar Cantt, Saugar(MP)

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main relief :-

" to quash the impugned letter 901867/AC/BS/281/E 1 D(1) dated 23.2.2004(Annexure-A-4) of Chief Engineer, Engineers Branch, HQ Central Command, Lucknow-2 (Respondent No.2) and direct him to sanction granting of higher grade of pay on completion of his 12 and 24 years of service as per ACP Rules as recommended by Garrison Engineer, Saugar under whom the Applicant had been working till he was granted voluntary retirement with effect from 30.6.2001 as applied for by him because he deserved to be promoted, but could not be promoted for there was no channel of promotions."

2. The brief facts of the case are that the applicant was working as Stereman under the respondent No.5 and he has retired from service on 30.6.2001. The main contention of

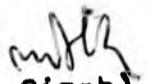
the benefit of the applicant is that he has not been granted/ACP promotion scheme and for that he has submitted his representation dated 15.1.2004(Annexure-A-2) to the respondents. Till now the respondents have not taken any decision on the representation of the applicant.

3. Heard the learned counsel for the applicant.

4. In the facts and circumstances of the case, we dispose of this at the admission stage itself by directing the respondents to consider the same and decide the applicant's representation dated 15.1.2004(Annexure-A-2) by passing a detailed, reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order.

5. The applicant is directed to supply a copy of this order as well as a copy of this OA within 15 days from the date of receipt of copy of this order.

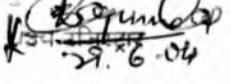

(Madan Mahan)
Judicial Member


(M.P. Singh)
Vice Chairman

SKM

पृष्ठांकन सं. ओ/व्या.....जखलकुर, दि.....
घुतिलिपि अवृत्तितः—

- (1) संग्रहीत, उच्च उद्यायालय वर एसोसिएट्यून, जखलकुर
- (2) आकेदक श्री/श्रीमती/कनु.....के कालांसल 
के वरासत
- (3) पर्यावरणी श्री/श्रीमती/कनु.....के वरासत
- (4) अधिकारी, दीप्ति एवं विकास विभाग
सूचना एवं आवश्यक घटावाली


29.6.04

Issued
29.6.04
Brijendra
Ov